

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH.

O.A. No. 568 of 1995.

Thursday this the 8th day of August 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Imbichahammed,
Retired Serang,
Office of the Chief
Bridge Inspector,
(Regirdering), Birupa
South Eastern Railway,
residing at:

Irulil House,
Pulliparamba P.O.,
(Via) Chelembra,
Malapuram District.

.. Applicant

(By Advocate Shri V.R. Ramachandran Nair)

Vs.

1. Union of India represented by
the General Manager,
South Eastern Railway,
Garden Reach, Calcutta-43,
West Bengal.
2. The Divisional Railway Manager (P),
South Eastern Railway,
Khurda Road, Orissa.
3. The Deputy Chief Personnel
Officer,
(Construction) Bhubaneswar,
South Eastern Railway.
4. The Chief Bridge Inspector,
(Regirdering), Birupa,
South Eastern Railway,
Jagatpur, Cuttack, Orissa,
Pin-754 021.

.. Respondents

(By Advocate Shri Devy A.C.)

The application having been heard on 8th August 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

The question for consideration is as to how the
period between 18.4.76 to 1.1.81 should be treated

for purposes of pension. Applicant attained temporary status on 18.4.76. We have held consistently that fifty per cent of the casual service following attainment of temporary status will be treated as qualifying service for pension.

2. Accordingly we direct respondents to treat fifty per cent service rendered by applicant between 18.4.76 and 31.12.80 as qualifying service for pension. This should be done within three months from today.

3. Original Application is allowed. No costs.

Thursday this the 8th day of August 1996.

P. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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